

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO.4612
TO BE ANSWERED ON 22/7/2019

FOREST VILLAGES IN MAHARASHTRA

†4612. DR BHARATI PRAVIN PAWAR;

Will the Minister of TRIBAL AFFAIRS be pleased to state;

- (a) the number of Forest Villages in Maharashtra at present;
- (b) the criteria for declaring a village as a forest village;
- (c) the development works being implemented in the said Forest Villages and the amount spent in this regard during the last three years;
- (d) whether the Government has reviewed the development works in the forest village; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

- (a) As per information received from the Government of Maharashtra, presently, there are no forest villages in the State of Maharashtra.
- (b) Section 2 (f) of The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA in short) provides that forest villages means the settlements which have been established inside the forests by the forest department of any State Government for forestry operations or which were converted into forest villages through the forest reservation process and includes forest settlement villages, fixed demand holdings, all types of taungya settlements, by whatever name called, for such villages and includes lands for cultivation and other uses permitted by the Government;
- (c) (d) and (e) Questions do not arise in view of reply to part (a) above.
